

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 320/TL/2024

**Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 25th November, 2024

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to Transmission Licence to Sirohi Transmission Limited.

And

In the matter of

**Sirohi Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
Registered office: B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi- 110016**

**Address for correspondence: C/o ED (TBCB),
Power Grid Corporation of India Limited, Saudamini, Plot No.2,
Sector -29, Gurgaon 122001** **....Petitioner**

Vs

- 1. Central Transmission Utility of India Limited,
Saudamini, Plot No.2, Sector -29,
Gurgaon 122001.**
- 2. PFC Consulting Limited,
9th Floor, A-Wing, Statesman House
Connaught Place, New Delhi-110001.**
- 3. Acme Cleantech Solutions Private Limited,
Plot No. 152, Sector-44,
Gurugram- 22002 (Haryana).**
- 4. Teq Green Power XV Private Limited,
8th Floor, DLF Square, Jacaranda Marg,
DLF Phase-2, Sector-25,
Gurugram-122002 (Haryana).**

5. **Eden Renewable Cadet Private Limited,**
Unit No. 236 B & C, First Floor,
DLF South Court, Saket, Delhi-110017.
6. **Enren-I Energy Private Limited,**
Sixth Floor, Unit No. 3,4 & 5, Fountainhead Tower-2,
Viman Nagar, Phoenix City, Pune, Maharashtra- 411014.
7. **Avaada Energy Private Limited,**
C-11, Sector-65,
Gautam Buddha Nagar, Noida (Uttar Pradesh).
8. **Anboto Solar Private Limited,**
Level 1, Southern Park Building,
D-2 District Centre Saket, New Delhi -110017.
9. **Gamma Renewables India Project One Private Limited,**
208, Tower B, Pioneer Urban Square,
Sector 62, Gurugram-122005 (Haryana).
10. **ReNew Sun Power Private Limited,**
Auxo Sunlight Private Limited,
Commercial Block -1, Golf Course Road,
DLF City, Zone 6,
Sector 43, Gurgaon- 122009.
11. **Juniper Green Energy Private Limited,**
Plot No. 18, 1st Floor, Institutional Area,
Sector 32, Gurugram (Haryana).
12. **AMP Energy Green Private Limited,**
309, Rectangle One,
Behind Sheraton Hotel,
Saket, New Delhi -110017.
13. **ABREL (RJ) Projects Limited,**
Aditya Birla Renewables Subsidiary Limited,
8th Floor, Parsvnath Capital Towers,
Bhai Vir Singh Marg,
New Delhi.
14. **ReNew Solar Power Pvt. Limited,**
Auxo Sunlight Private Limited,
Commercial Block -1, Golf Course Road,
DLF City, Zone 6, Sector 43, Gurgaon- 122009.
15. **Radiant Star Solar Park Private Limited,**
D59, Sector 63, Noida, Uttar Pradesh.

- 16. Helia Energy Park Private Limited,**
C/o Provoltus Energy,
Corporatedge, Level 6, Two Hoizon Centre,
Golf Course Road Gurugram (Haryana).
- 17. EG Saur Urja Private Limited,**
D.No.8-2-610/68/1,2,3, Accord Blu,
5th Floor Road.No.10,
Banjara Hills, Hyderabad (Telangana).
- 18. Sprng Pavana Urja Private Limited,
Sprng Power Private Limited,
Sprng Akshaya Urja Private Limited,
Sprng Energy Private Limited,**
Off A -001, Upper Ground, P-5,
Pentgaon Tower, Magarpatta City Hadapsar,
Pune– 411028 (Maharashtra).
- 19. Green Infra Clean Wind Technology Limited,
Green Infra Clean Solar Farms Limited,**
5th Floor, Tower C, Building No. 8,
DLF Cybercity, Gurugram-122002 (Haryana).
- 20. Utkrrisht Solar Energy Private Limited,**
Unit No 208 & 209,
Tower B, Pioneer Urban Square,
Second Floor, Sector 62,
Gurugram Haryana– 122005.
- 21. Juniper Green Stellar Private Limited,
Juniper Green Beta Private Limited,
Juniper Green Energy Private Limited,**
Plot No. 18, 1st Floor, Institutional Area,
Sector 32, Gurugram (Haryana).
- 22. BN Hybrid Power-1 Private Limited,
BN Dispatchable-1 Private Limited,**
Unit 4A, 2nd Floor, Infinity Tower A,
DLF Cyber City, Gurugram-122002 (Haryana).
- 23. Cannice Renewables Energy Private Limited,**
401, D-1, 4th Floor,
Salcon Rasvillas Saket District Centre,
Saket, Delhi.
- 24. NTPC Renewable Energy Limited,**
NETRA Building, E-3, Ecotech-II,
Udyog Vihar, Greater Noida-201306 (U.P.).
- 25. Luceo Solar Private Limited,**

Office 203, Pentagon P-3, Level 2,
Magarpatta City Hadapsar,
Pune– 411028 (Maharashtra).

- 26. Teq Green Power XV Private Limited,**
8th Floor, DLF Square, Jacaranda Marg,
DLF Phase-2, Sector-25, Gurugram-122002 (Haryana).
- 27. Serentica Renewables India Private Limited,**
DLF Cyber Park, 9th Floor,
Udyog Vihar Sector 20, Phase 3, Gurugram (Haryana).
- 28. Chandigarh Electricity Department,**
UT-Chandigarh, Div-11, Opposite,
Transport Nagar,
Industrial Area Phase - I, Chandigarh.
- 29. BSES Rajdhani Power Limited,**
AVP (PMG), PMG Office, 2nd Floor B-Block,
Nehru Place, New Delhi-110019.
- 30. BSES Yamuna Power Limited,**
Asstt. Vice President (PMG),
Shakti Kiran Bldg, Second Floor,
Karkardooma New Delhi-110032.
- 31. New Delhi Municipal Council,**
AAO (Commercial), 19th Floor, NDMC,
Palika Kendra,
Sansad Marg, New Delhi-110001.
- 32. Tata Power Delhi Distribution Limited,**
Power Management Group,
Technology Centre, Near PP-3 Grid Sub Station,
Opp. PP Jewellers,
Netaji Shubhash Place,
Pitampura, New Delhi-110034.
- 33. Himachal Pradesh State Electricity Board,**
PR&ALDC, HPSEB Limited,
132 KV S/S Tutu, Shimla-171011 (H.P).
- 34. Haryana Power Purchase Centre,**
Shakti Bhawan, Energy Exchange, Panchkula.
- 35. Power Development Department,**
Jammu Jammu SLDC Buliding,
1st Floor, Gladni,
Power House Narwal, JAMMU, J&K.

- 36. Punjab State Power Corporation Limited,**
Shed No. T-1A,
Thermal Designs, Patiala-147001 (Punjab).
- 37. HVDC Dadri, POWERGRID,**
B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.
- 38. HVDC Rihand, POWERGRID,**
B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.
- 39. Ajmer Vidyut Vitran Nigam Limited,
Rajasthan Urja Vikas Nigam Limited,**
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar, Jaipur-302017 (Rajasthan).
- 40. Jodhpur Vidyut Vitran Nigam Limited,
Rajasthan Urja Vikas Nigam Limited,**
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar, Jaipur-302017 (Rajasthan).
- 41. Jaipur Vidyut Vitran Nigam Limited,**
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar, Jaipur-302017 (Rajasthan).
- 42. North Central Railway,**
DRM Office, Nawab Yusuf Road-211011.
- 43. Uttarakhand Power Corporation Limited,**
Urja Bhjawan, Kanwali Road,
Dehradun-248001.
- 44. Uttar Pradesh Power Corporation Limited,**
Fund Management,
Shakti Bhawan, 14 Ashok Marg, Lucknow (U.P).
- 45. AD Hydro Power Limited,**
Bhilwara Towers, A-12,
Sector-1, Noida-201301.
- 46. GMR Kamalanga Energy Limited,**
25/1 Skip House, 25/1 Skip House,
Museum Road, Bangalore - 560025,
- 47. MB Power (Madhya Pradesh) Limited,**
239, Okhla Industrial Estate, Phase –III,
New Delhi-110020.

- 48. HVDC Agra, POWERGRID,**
B-9, Qutub Institutional Area, New Delhi.
- 49. HVDC Balia, POWERGRID,**
B-9, Qutub Institutional Area, Katwaria Sarai,
New Delhi-110016.
- 50. HVDC Bhiwadi, POWERGRID,**
B-9, Qutub Institutional Area, Katwaria Sarai,
New Delhi-110016.
- 51. HVDC Kurukshetra, POWERGRID,**
B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.
- 52. Northern Indian Railway,**
Sr. DEE, TRD, Delhi Division Central Delhi.
- 53. Noida Power Company Limited,**
Electric Sub Station Knowledge Park IV,
Greater Noida 201310.
- 54. Northern Railways,**
Sr. DEE/ TRD, DRM Office,
Hazratgan Lucknow – 226001.

..Respondents

Parties present:

Shri Rohit Jain, STL
Shri Ranjeet Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL
Ms. Priyadarshini, Advocate, PFC
Shri Deepak, PFC
Shri Dharmender, PFC

ORDER

The Petitioner, Sirohi Transmission Limited (hereinafter referred to as “the Petitioner”), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “Transmission Licence Regulations”) to establish the Inter-State transmission system for the “Transmission system for

evacuation of power from Rajasthan REZ Ph -IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) Part B” on a Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date	Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	<p>Establishment of 2x1500 MVA, 765/400 kV Substation at suitable location near Sirohi along with 2x240 MVAR (765 kV) & 2x125 MVAR (420 kV) Bus Reactor</p> <ul style="list-style-type: none"> • 765/400 kV, 1500 MVA ICT- 2 Nos. (7x500 MVA including one spare unit) • 765 kV ICT bays-2 No. • 240 MVar, 765 kV Bus Reactor-2 Nos. (7x80 MVAR including one spare unit) • 765 kV Bus reactor bays- 2 Nos. • 765 kV line bays- 2 Nos. [for D/c line to Fatehgarh-IV (Section-2) PS] • 400 kV ICT bays - 2 Nos. • 400 kV line bays - 2 Nos. [for D/c line to Chittorgarh (PG) S/s] • 125 MVAR, 420 kV Bus Reactor-2 Nos. • 400 kV Bus reactor bays- 2 Nos. <p>Future provisions: Space for</p> <ul style="list-style-type: none"> • 765/400 kV ICT along with bays- 4 Nos. • 765 kV line bays along with switchable line reactors –10 Nos. • 765 kV Bus Reactor along with bay: 1 Nos. 	24 months from SPV acquisition	16.24%	All elements of scheme are required to be commissioned simultaneously as their utilization is dependent on each other.

	<ul style="list-style-type: none"> • 400 kV line bays along with switchable line reactor –4 Nos. • 400 kV line bays –4 Nos. • 400 kV Bus Reactor along with bay: 1 No. • 400 kV Sectionalization bay: 2 sets • 400/220 kV ICT along with bay - 6 Nos. • 220 kV line bays -10 Nos. • 220 kV Sectionalization bay: 2 sets • 220 kV BC (3 Nos.) & TBC (3 Nos.) • STATCOM (2x±300 MVAR) along with MSC (4x125 MVAR) & MSR (2x125 MVAR) along with two number of 400 kV bays. 			
2.	<p>Fatehgarh-IV (Section-2) PS – Sirohi PS 765 kV D/c line along with 240 MVAR switchable line reactor for each circuit at each end</p> <ul style="list-style-type: none"> • 765 kV, 240 MVAR switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos. • 765 kV, 240 MVAR switchable line reactors at Sirohi PS–2 Nos. • Switching equipment for 765 kV, 240 MVAR switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos. • Switching equipment for 765 kV, 240 MVAR switchable line reactors at Sirohi PS – 2 Nos. 		58.41%	
3.	<p>2 No. of 765 kV line bays at Fatehgarh- IV (Section-2) PS</p> <ul style="list-style-type: none"> • 765 kV line bays at Fatehgarh-IV (Section-2) PS – 2 Nos. 			
4.	<p>Sirohi PS-Chittorgarh (PG) 400 kV D/c line (Quad) along with 80 MVAR switchable line reactor for each circuit at Sirohi PS end</p> <ul style="list-style-type: none"> • 420 kV, 80 MVAR 		25.35%	

	switchable line reactors at Sirohi PS –2 Nos. <ul style="list-style-type: none"> Switching equipment for 420 kV, 80 MVAR switchable line reactors at Sirohi PS – 2 Nos 			
5.	2 No. of 400 kV line bays at Chittorgarh (PG) S/s <ul style="list-style-type: none"> 400 kV line bays at Chittorgarh (PG) S/s – 2 Nos 			

Note:

i) POWERGRID to provide space for 2 Nos. of 400 kV line bays at Chittorgarh (PG).

ii) Developer of Fatehgarh-IV S/s (Section-2) to provide space for 2 Nos. of 765 kV line bays at Fatehgarh-IV(Section-2) PS along with the space for switchable line reactor

iii) Switchable line reactors to be implemented with NGR bypass arrangement

2. Based on the competitive bidding carried out by the PFC Consulting Limited (PFCCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 2908.53 million per annum.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 11.11.2024, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 11.11.2024 are extracted as under:

“24. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspaper and on the Commission’s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite

suggestions or objections to the grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by 15.11.2024.”

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Hindustan Times (English) and Dainik Jagran (Hindi). No suggestions/ objections have been received from members of the public in response to the public notice.

5. The case was called out for a hearing on 18.11.2024. The representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act. Accordingly, it was requested that a transmission licence be granted to the Petitioner Company. The representative of CTUIL further submitted that CTUIL has already recommended the grant of the transmission licence.

6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.”

7. In our order dated 11.11.2024, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 9.9.2024, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the

requirements of the Act and the Transmission Licence Regulations for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, 'Sirohi Transmission Limited,' to establish the Inter-State transmission system for the "Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) Part B" on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "2024 Transmission Licence Regulations") or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance

with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central

Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per

the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

12. An extract copy of this order be sent to CTUIL, CEA and BPC for information and necessary action.

13. Petition No. 320/TL/2024 is allowed in terms of the above.

Sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V)
Member

sd/-
(Jishnu Barua)
Chairperson